transfer of waters to the drought prone ssion of India in its 57th Report has, interregions. An estimate of Rs. 2 -45 crores has alia made the following recommendations : been approved for taking up such studies ' during the Fifth Plan and the necessary j Organisational set up has been constituted in the Central Water Commission.

Inheritance Rights to Firms in Delhi

518. SHRI R. NARASIMHA REDDY: Will the Minister of WORKS AND HOUSrNG be pleased to stale :

(a) whether Government are aware of hardships experienced by partnership firms in Delhi in respect of rights of occupation of premises after the dissolution of firms;

(b) whether Government have received any representations suggesting amendments to the Delhi Rent Control Act, 1958 to confer tenancy rights on all members of a firm after dissolution; and

(c) if so, what are the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHR1 H. K. L. BHAGAT) : (a) Yes, Sir.

(b) and (c) Yes, Sir. It has been represented that if a person was a tenant in occupation of a commercial premises, after his death, his heir should be enabled to continue as a tenant of the same premises instead of being evicted.

Ownership Rights to Allottees of Land

519. SHRI SHRIKANT VERMA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) Whelher the Law Commission has recommended conferment of ownership rights on land to those persons to whom it was transferred by the landlords; and

(b) if so, whether Government propose to introduce a bill in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHU DAS PATEL) : (a) and (b) Presuming that the Hon'ble Member is referring to transfer of land without consideration to a *henamidar*, it is stated that the Law Commi-

(1) A suit to enforce any right in respect of any property held benanii not to lie in any court by a person claiming to be the real owner; nor can any defence, based on any right in respect of any property held benami, to be allowed in any court at the instance of the real owner;

(2) Provisions relating to constructive trusts in the Indian Trusts Act, 1882, effect of failure to furnish information in respect of properties held benami in the Income-tax Act, 1961, public auctions in the Code of Civil Procedure, 1908, to be repealed;

(3) The Act not to effect the provisions of the Transfer of Property Act, 1882 or ^ the law relating to transfers for illegal purposes or property held for the benefit of the^coparceners in a Hindu undivided, family.

The matter is under examination of the Law Ministry.

Development of Ayurveda and other Indian Systems of Medicine

520 SHRI SHRIKANT VERMA r Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state;

(a) what is the amount Government propose to spend during the current >ear on the development of ayurveda and other Indian systems of medicine; and

(b) what are the names of the institutions which will be given grants out of that amount

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE) : (a) and (b) An amount of Rs. 226 -82 lakhs has been provided in the budget estimates for 1976-77 for the development of Ayurveda and other Indian systems of medicine, for grants to the following institution/schemes

(1) Central Council of Indian Medicine.

(2) Banaras Hindu University for the Postgraduate Institute of Indian medicine.